

National Company Law Tribunal
Allahabad Bench
Allahabad

CP No.5/Ald/2017

**ATTENDANCE-CUM-ORDERSHEET OF THE HEARING OF
ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW
TRIBUNAL ON 24.04.2017.**

NAME OF THE COMPANY: M/S Jubilant Capital Private Limited
SECTION OF THE COMPANIES ACT: u/s 230-232 of the Companies
Act,2013

Sl. No.	Name	Designation	Representation	Signature
1.	Rahul Agrawal	Advocate	Petitioner	Rahul Agrawal
2.	M. K. Bagri	OL	OL dated 24.04.2017	M. K. Bagri

CP No. 5/Ald/2017 M/s Jubilant Capital Private Limited

Shri Rahul Agrawal Counsel for the Company Petitioner. Shri M.K. Bagri Ld. OL for the Central Govt. seeks time for filing affidavit of RD/ROC.

In the present matter the company petitioners made request to dispense with the convening of the meeting of its Preferential Shareholder, Secured & Unsecured Creditors. As it is reported that they through their letters/affidavits have expressed no objection and given consent for sanction of the proposed scheme. Hence the present petition as first motion application is filed before this Tribunal.

It is reported that in Company Petitioner No.1 there are two equity shareholders and four Preferential Shareholders and six Unsecured Creditors only and in the Company No. 2 also there are two equity shareholders and two unsecured creditors only, all of them have given their written consent for sanction of the proposed scheme. The submission put forth is taken on record. Hence convening the meetings of Equity Shareholder, Preferential Shareholder and Unsecured Shareholders are dispensed with.

Having heard the counsel for the company petitioner and Ld. OL. We are of the view that prayer sought for by company petitioner in the present application for dispensing with the meetings of the Preferential Shareholder, Secured & Unsecured Creditors deserved to be allowed. Hence the same is allowed.

The petitioners are further directed to effect publication in newspapers in its English & Hindi version having wide circulation over the area where the registered office of the companies are situated by giving minimum 30 days from the date of hearing fixed before this Tribunal and to invite response/objection in respect of the present company petition from public concern. The office of ROC may file its affidavit meanwhile.

Further a liberty is granted to the company petitioners for filing second motion petition before this Tribunal. In view of the above the present Company Application (CP) is allowed and stands disposed.

List the matter on 01.06.2017.



SH. H.P. CHATURVEDI (Judicial Member)